

(b) and (c) Suitable amendments have been made to deal with cases relating to heinous crimes under FTCs in Section 309 of the Code of Criminal Procedure, 1973 which provides that, in every inquiry or trial, the proceedings shall be held as expeditiously as possible, and in particular, when the examination of witnesses has once begun, the same shall be continued on day-to-day basis until all the witnesses in attendance have been examined, unless the Court finds the adjournment of the same beyond the following day to be necessary for reasons to be recorded. Counselling is provided as per rules framed by the State Government in consultation with the concerned High Court.

**Independent body to regulate ethics in the legal profession**

109. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government is considering setting up an independent body to regulate the ethics in the legal profession, if so, the details thereof; and

(b) whether it is also a fact that a meeting of PMO and Ministerial heads has taken place recently and underlined the need to set up a regulatory framework for legal profession, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) No Sir. At present no specific proposal is under consideration.

(b) No Sir.

**Uniform Civil Code**

110. SHRI AMAR SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the judiciary has been prodding successive Governments to bring forward a Uniform Civil Code as enshrined in Article 44 of the Indian Constitution for the last more than three decades;

(b) if so, the specific reasons for not bringing in the legislation on this issue; and

(c) whether Government proposes to bring forward this legislation as per recent SC Judgement on triple talaq issue and if so, by when and if not, the reasons therefor?